RAJYA SABHA

and on any subsequent conviction. With imprisonment that may extend to five years and with fine which may extend to fifty thousand rupees.

The name of the registered medical practitioner who has been convicted by the court shall be reported by the Appropriate Authority, to the respective State Medical Council for taking necessary action including the removal of his name from the register of the council for a period of two years for the first offence and permanently for the subsequent offence.

No medical practitioner has been punished till now, for want of evidence.

Measures taken for saving the Bokajan Unit of CCI

61. SHRI DRUPAD BORGOHAIN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) what measures have been taken by his Ministry to save the profit making unit of Bokajan of Cement Corporation of India (CCI) in the public sector;

(b) whether there is a proposal for bifurcation of Bokajan Unit from sick CCI in the greater interest of industrialisation in Assam; and

(c) if so, what is the proposal and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI KATHIRIA): (a) One HT DG Set is proposed to be installed at Bokajan unit to overcome the power shortage thereby improving performance of Bokajan unit.

(b) and (c) BIFR is seized of the revival of CCI as a whole and its units including Bokajan. BIFR's decision is awaited. BIFR is a quasijudicial body.

Payment of retirement benefits by HEC, Ranchi

62. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the names of the employees who have retired from Heavy Engineering Corporation Ltd., Ranchi during the years 1998, 1999 and 2000:

(b) the names of those who have retired during the aforesaid years and have not been paid all the retirement benefits by the Corporation with reasons therefor; and

(c) by when, the same will be done?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI KATHIRIA): (a) 1528 employees have retired from Heavy Engineering Corporation Ltd., Ranchi during 1998, 1999 and 2000. The list of these employees is enclosed in the Annexure. [See Appendix 193, Annexure No. 7]

(b) 196 employees as per Annexure have not been paid their gratuity and leave salary due to lack of funds. 48 employees as per Annexure have not been paid their dues due to non completion of formalities by them. [See Appendix No. 7].

(c) The Company is being advised to settle the above dues expeditiously.

News-item captioned, "For 29 PSUs tale's about missing heads"

63. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government's attention has been drawn to the newsitem captioned, "For 29 PSUs, tale's about missing heads" which appeared in the Indian Express dated 19th May, 2001;

(b) if so, the details thereof;

(c) Government's reaction thereto; and